Demand to link the Centrally Sponsored Schemes with the National E- Governance Plan

SHRI VIVEK GUPTA (West Bengal): Sir, this is to bring to the attention of the House that through the Government has implemented several initiatives to promote digital revolution in the country, the results seem to vanish in the foray of several problems connected with it. Accessibility, literacy and infrastructure have been some of the major causes which have derailed the e-governance projects. Moreover, individual States have been trying to implement the National E-Governance Plan in their respective States. But, with the plan now de-linked from the Centrally-Sponsored Schemes, the State Governments have hit an important budgetary allocation for the same.

Despite this, the State of West Bengal, under the leadership of the hon. Chief Minister, has successfully implemented the Integrated Financial Management System (IFMS) Project in the State for on-line real time management monitoring, control of all fund allocations, financial transactions in different departments and their subordinate offices under the State Government. The project facilitates fund allocation to the administrative departments, Drawing and Disbursing Officers and financial transactions, including entire Treasury Management System to ensure transparency, accuracy and efficiency in fund and financial management. The project was recently applauded and bagged the highest award for e-governance among the States. Seamless implementation has helped in reducing time, decreased rent seeking and increased transparency.

Thus, I would urge the Government to reconsider linking National E-governance through CSS for the benefit of all.

Thank you.

Demand to take strict measures for cleaning railway platforms and tracks

SHRI ANIL DESAI (Maharashtra): Sir, the Railway authorities should not be surprised or taken aback on the fine of ₹ 5 lakh imposed by National Green Tribunal for dirty platforms and railway tracks. The NGT Railway tracks in Mumbai and in other States have the same story to tell. It is the collective responsibility of the authorities to ensure that the people are provided with clean environment, and the facts in the present case clearly show the intent of shifting the blame from one authority to another.

The Tribunal also directed the Railways, NDMC and DUSIB to place dustbins at all appropriate places as earmarked by the local Commissioner. I welcome the warning to the authorities that if they fail to ensure cleanliness on the railway property in the future, the Bench would resort to more 'coercive' measures.

In the interest and well-being of the common people, particularly those living near the railway tracks, in jhuggies, the NGT must be stricter in the matter. Thank you.

...(Interruptions)...